

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
MUMBAI BENCH**

**CSP NO. 715 OF 2017**

Under Section 230 to 232 read with section  
66 and 52 of the Companies Act, 2013

In the matter of Scheme of Arrangement  
between INDIANIVESH LIMITED, the  
Demerged Company and INDIANIVESH  
FINANCIAL ADVISORS LIMITED, the  
Resulting Company and reduction of paid  
up equity share capital of INDIANIVESH  
LIMITED.

INDIANIVESH FINANCIAL ADVISORS LIMITED

....Petitioner Company

Order delivered on 3rd August, 2017

Coram:

Hon'ble B.S.V. Prakash Kumar, Member (J)

Hon'ble V. Nallasenapathy, Member (T)

For the Petitioner(s): Mr. Rajesh Shah with Mr. Ahmed M Chunawala

i/b M/s. Rajesh Shah & Co., Advocate for the Petitioner.

Per: B.S.V. Prakash Kumar, Member (J)

**ORDER:**

1. Petition Admitted.
2. Petition fixed for hearing and final disposal on 24<sup>th</sup> August, 2017.
3. Learned Counsel for the Petitioner states that in pursuance of the directions contained in Order dated 8th June, 2017 passed by the

National Company Law Tribunal, Mumbai Bench in the Company Scheme Application No. 586 of 2017, the meeting of Equity Shareholders was held on 18<sup>th</sup> July, 2017 and the requisite quorum was present and the Scheme was approved unanimously by the Equity Shareholders without modifications. The Chairman appointed for the meeting has filed his affidavit verifying his report dated 19<sup>th</sup> July, 2017 which is annexed as Exhibit 'H' to the petition.

4. The Learned Counsel for the Petitioner Company further submits that the Company Petition is filed in consonance with section 230 to 232 of the Companies Act, 2013 along with the Order passed in Company Scheme Application No. 586 of 2017 by the National Company Law Tribunal, Mumbai Bench.
5. At least 10 days before the date fixed for hearing, Petitioner to publish the notice of hearing of Petition in two local newspapers viz. "Free Press Journal", in English language and translation thereof in "Navashakti", in Marathi language, both having circulation in Mumbai as per Rule 15 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
6. The Petitioner to file an affidavit of service regarding the directions given by the Tribunal three days before the date fixed for final hearing and do report to this Tribunal that the direction regarding the issue of advertisement of the notice has been duly complied with.

Sd/-

V. Nallasenapathy Member (T)

Sd/-

B.S.V. Prakash Kumar Member (J)